(c) With respect to Introduction of Inner Line Permit. Government of India is not in favour of the same. As regards demands (ii) (a) to (e) these issues are primarily the concern of the State Government to whom the proposals have been forwarded. As regards granting more autonomy to Tripura Tribal Areas Autonomous District Council, the matter is being examined in consultation with the State Government.

Migrant Workers (Orissa)

940. SHRI TATHAGATA SATPATHY: Will the Minister of LABOUR be pleased to state:

- (a) the number of persons from Orissa working as migrant workers in the other States and abroad;
 - (b) the year in which they left their birth place; and
- (c) the steps taken to ensure their safety and also to save them from exploitation?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) State-wise information regarding migrating population is not available from Census, 1991. However, it is estimated that around 3% of the total out migrants from the State of Orissa fall within the definition of interstate migrant workman under the relevant Act namely, the Inter-State migrant workmen (Regulation of Employment and Conditions of Service) Act, 1979. During the years 1995, 1996 and 1997, 3685, 3441 and 3511 workers respectively from Orissa were granted emigration clearance for working abroad.

(b)	Migration be	eing	a	continuing	and	repetitive
process,	no informatio	n in	this	regard is	availe	able.

(c) In addition to other labour laws which are applicable both to the local and migrant labour, the Interstate Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 is specifically meant to safeguard the interests of migrant workmen. The State Government of Orissa also sends officials to repatriate the migrant workers with payment of their legal dues, to the recipient States in case of complaints. Recepient States are also requested from time to time to ensure-safety of such workers.

Decline in Fertilizers Production

- 941. SHRI K. YERRANNAIDU: Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state:
- (a) whether the production of fertilisers has declined as compared to the fixed target during the last one year:
 - (b) if so, the reasons therefor; and
- (c) the steps taken/proposed to be taken by the Government to increase the production?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K.PATEL): (a) to (c) As shown in the table below, the production of fertilizer nutrients during 1997-98 recorded a substantial increase over the production in the preceding year. The targets fixed for the year were also exceeded.

Fertilizer	1997-98		1996-97	%Achievment	% increase
Nutrients	Target	Actual	Actual	of target	over last year
Nitrogen	96.10	100.86	85.99	104.9	17.3
Phosphate	28.60	29.76	25.56	104.1	16.4

Christians of Scheduled Castes Origin

942. SHRI P.C. THOMAS: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Christians of Scheduled Caste origin have been demanding the Rights of Scheduled Castes;
 - (b) if so, the details thereof; and
- (c) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) Yes, Sir.

(c) The proposal is still under the consideration of the Government.

[Translation]

Funds to the Tribals in Madhya Pradesh

- 943. SHRI LARANG SAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) the details of funds given by the Government to the Tribal of Madhya Pradesh, area-wise from 1994-1997;
- (b) whether funds have been misutilised in the name of those tribals; and
- (c) if not, the market price of the cycles given to Korva tribals?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI

MANEKA GANDHI): (a) Under the schemes in operation, the funds are released to the state Govt./NGOs. The details of funds released to the Government of Madhya Pradesh as well as the NGOs of Madhya Pradesh during 1994-97 is given in the Statement.

- (b) The Government is not aware of misultilisation of funds.
- (c) The funds released to the State Government is for the Specific purposes contained in the schemes which do not include providing of Cycles to Tribals.

Statement

			(Rs.	in lakhs)
S.	Name of the b. Scheme	1994-95	1995-96	1996-97
1	SCA to TSP	7535.72	9579.66	7695.71
2	275(1)Article	1687.50	1687.50	1687.50
3	Girls Hostels for STs	115.83	-	-
4	Boys Hostels for STs	16.90	-	_
5	Ashram Schools for STs	-	99.45	-
6	Educational Complex	1.96	1.50	1.20
7	Vocational Training Centre	es -	44.34	-
8	Grant in aid to STDCCs	124.00	57.00	-
9	Assistance to Tribal Research Institutes	13.09	22.21	22.02

(English)

Beggars in Delhi

- 944. SHRI RAMKRISHNA BABA PATIL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether the Government propose to remove the beggars from Delhi coming from outside Delhi;
- (b) if so, the detailed thereof alongwith the number of such beggars removed from Delhi;
- (c) whether the Government have framed any scheme for the rehabilitation of these beggars;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI

MANEKA GANDHI): (a) Yes Sir. Under the provisions of the Bombay Prevention of begging Act, 1959 as extended to the NCT of Delhi, it is the responsibility of Government of NCT of Delhi to remove the beggars from Delhi.

- (b) Under the provisions of the Bombay Prevention of Begging Act, 1959 as extended to the NCT of Delhi, raids are carried out by the Government of NCT. Delhi at various places with the help of the police. Last year 6313 beggars were thus taken up. Efforts to repatriate them to their native States have not been so far successful.
 - (c) Yes Sir.
- (d) The Government of Delhi provides free lodging, boarding, medical facility, counselling and vocational training in different trades to the beggars so that after their release from the Certified Institutions of Delhi Admn. they can earn their livelihood themselves.
 - (e) Does not arise.

[Translation]

Worship (Special Provision) Act, 1991

945. SHRI AJIT JOGI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons arrested and the number of persons prosecuted under the places of Worship (Special Provision) Act, 1991. State-wise; and
 - (b) the steps taken to ensure the safety of the shrines?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a) and (b) Available information in regard to the number of persons arrested and prosecuted under the places of Worship (Special Provisions) Act, 1991 in various States/Union Territories upto 31st March, 1997 is furnished below:

SI. No.		No of personsm arrested	No. of persons prosecuted
(i)	Madhya pradesh	5	5
(ii)	Uttar Pradesh	46	46

Information from the States of Bihar, Meghalaya and Orlesa has not been received, Other States/Union Territories have furnished 'Nil' information.

All the places of worship, throughout the country, except exempted otherwise by the Act, are covered by the provisions of the places of Worship (Special Provisions) Act, 1991, the Central Government has been advising from time to time, the State Governments to take necessary steps to ensure the safety of places of worship within their respective jurisdiction and to maintain peace and communal harmony. 'Public Order' and 'Police' are state